## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.178/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with the

Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects and Articles 4 and 13 of the Power Purchase Agreement dated 25.7.2022 executed between Anupavan Renewables Private

Limited and Solar Energy Corporation of India Limited.

Petitioner : Anupavan Renewables Private Limited (ARPL)

Respondents : Solar Energy Corporation of India Limited and Anr.

Date of Hearing : 20.3.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Mridul Gupta, Advocate, ARPL

## **Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition had been filed for relieving the Petitioner of its obligation under the Power Purchase Agreement dated 29.8.2022 without any financial liability thereto on account of material / fundamental breach of the terms of the said PPA by Respondent No.1, SECI. Learned counsel submitted that the instant Petition has also been filed in terms of the liberty granted by the Commission vide order dated 9.3.2024 in Petition No. 353/AT/2022 (SECI v. ReNew Naveen Urja Pvt. Ltd. & Ors.), whereby the Respondents/Developers were permitted to raise their objections regarding delay in signing of the PPA and unviability of tariff for adjudication through separate Petitions. Learned counsel requested that the matter be taken up along with a similar Petition, i.e., Petition No. 169/MP/2024, filed by another developer, namely, ReNew Naveen Urja Private Limited.

- 2. After considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:
  - (a) Issue notice, subject to just exceptions.
  - (b) The Respondents to file their respective replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder within six weeks thereafter.

The present Petition and Petition No. 169/MP/2024 will be listed for the hearing 3. 19.6.2025.

> By order of the Commission (T.D. Pant) Joint Chief (Law)